

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A.1726/97

Date of decision: 26-12-1997

Between:

K.Venkatram Reddy

.. Applicant

And

1. The General Manager,
Govt. of India,
Ministry of Defence,
Ordnance Factory, Project
Yeddu-mailaram Post,
Medak - 502205.

2. The District Employment Officer,
Sanga Reddy Dist. Employment Exchange,
Sanga Reddy, Medak Dist.

.. Respondents

Counsel for the applicant: Shri K.Nageswara Reddy

Counsel for the respondents: Shri N.R. Devraj for R-1

Shri Naveen Rao for R-2

Coram:

Hon'ble Shri H. Rajendra Prasad, Member(A)

Hon'ble Shri B.S. Jai Parameswar, Member(J)

JL

O R D E R
(Per Hon'ble Shri B.S.Jai Parameshwar, M(J))

Heard Shri K. Nageswara Reddy learned counsel for the applicant, Shri N.R. Devraj learned counsel for respondent No.1 and Shri Naveen Rao, learned counsel for respondent No.2

2. The applicant is an aspirant for the post of Chargeman.II/T (Mechanical) under the Respondent No.1. It is submitted that the respondent No.1 has requested respondent No.2 to sponsor the candidates for filling up of the said post. Applicant submits that he has registered his name with respondent No.2. However, relying upon the decision of the Hon'ble Supreme Court of India in the case of Excise Superintendent, Malkapatnam, Krishna Dist. vs. K.B.N. Visweswara Rao & Ors. ^{Reported in} 1996(6) SCALE 676] the applicant herein prays for a direction to respondent No.1 to consider his candidature along with candidates sponsored by the employment exchange.

3. In view of the principle laid down by the Hon'ble Supreme Court we feel it proper to direct the respondent No.1 to consider the candidature of the applicant for the post of

JR

Chargeman .II/T (Mechanical) provided he submits his application within three days before selection along with candidates sponsored by the employment exchange.

4. With the above direction the OA is disposed of with no orders as to cost.

5.

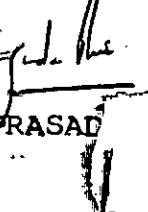
C. C. Today.


(B.S. JAI PARAMESHWAR)
Member (J)

MD

26.12.97


(H. RAJENDRA PRASAD)
Member (A)


Anil
26.12.97
DNO

O.A. 1726/97.

To

1. The General Manager,
Govt.of India, Ministry of Defence,
Ordnance Factory Project,
Yeddu-mailaram-Post, Medak-205.
2. The District Employment Officer,
Sanga Reddy Dist.Employment Exchange,
Sanga Reddy, Medak Dist.
3. One copy to Mr.K.Nageswara Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr. OGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
6. One copy to HBSJPM.(J) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

26/1/98
TYPED BY
COMPARED BY

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
The Hon'ble Mr. B.S.Jai Parameswar:M(6)

DATED: 26-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
O.A.No. 1726/97.

T.A.No.

Q.W.R

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

